

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A. No. 62/4690/2020

This the 31st day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Dr. Peerzada Sajad son of Peerzada Mohamad Issac r/o Rafiabad, Baramulla and four other applicants.

.....Applicants

(Advocate:- Mr. M.Y.Bhat)

Versus

1. State of Jammu & Kashmir through Commissioner cum Secretary to Government Health & Medical Education Department, Civil Sectt., Jammu/Srinagar.
2. Director Health Services Kashmir Srinagar
3. Principal Government Medical College, Srinagar.
(By Advocate : Mr. H.A.Farooqi).

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received on transfer from the Hon'ble J & K High Court, Jammu vide order dated 25.6.2020.

2. Learned counsel for the applicants submits that he has no instructions from their clients in the present case.

3. It seems that the applicants have lost interest in prosecuting the matter. Accordingly, the T.A. is dismissed in default for non-prosecution.



(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)